GOVERNMENT OF INDIA MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY LOK SABHA UNSTARRED QUESTION NO. 3623

TO BE ANSWERED ON: 17-03-2021

REGULATION OF NON PERSONAL DATA

3623. SHRI S. JAGATHRAKSHAKAN

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) whether a separate regulator is required to specifically regulate non-personal data and if so, the details thereof and the steps taken by the Government in this regard;
- (b) the efforts made by the Government to institute safeguard with clear accountability and redressal mechanisms in the regulatory framework of non-personal data; and
- (c) whether the Committee of Experts on Non-Personal Data Governance Framework has addressed the areas of overlap with other regulatory frameworks and clarified the ambit of the proposed non-personal data framework and if so, the details thereof and the steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI SANJAY DHOTRE)

(a), (b) and (c): The Committee of Experts to deliberate on Data Governance Framework having Terms of Reference regarding Non-Personal Data has not submitted its report to the Government yet.
